

(xiii) Conversion of single-teacher schools into two-teacher schools.

(xiv) Educationally backward States have been advised to set up Task Forces to oversee the implementation of the programme for Universalisation of Elementary Education.

Human Rights Commission

1707. DR. LOKESH CHANDRA:
DR. (SHRIMATI) NAJMA HEPTULLA :
SHRI MURLIDHAR CHANDRAKANT BHANDARE :

Will the Minister of EXTERNAL AFFAIRS be pleased to state that Government propose to take up the matter relating to the racial violence against Indians in the U.K. with the Human Rights Commission ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO) : The question of treatment of non-white immigrants in the U.K. was taken up in 1979 with the Human Rights Commission and is still before the Commission.

Khalistan Passports

1708. DR. LOKESH CHANDRA :
DR. (SHRIMATI) NAJMA HEPTULLA :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government have impounded any passports issued by the so-called Khalistan Government and if so, what is the number of such passports; and

(b) whether the holders of these passports had also valid Indian passports?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) and (b) The full facts are being collected by the con-

cerned authorities and will be laid on the Table of the House as soon as available.

Review of the Draft Convention of the Law of Sea

1709. DR. LOKESH CHANDRA:
DR. (SHRIMATI) NAJMA HEPTULLA :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government are aware of the statement of the Secretary-General of the Asian-African Legal Consultative Committee regarding the review of the draft Convention of the Law of the Sea; and

(b) if so, what steps are being taken by Government to prevent use of the international seabed area during the interim period of the signing of the convention and its ratification by not less than 60 States ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) Yes, Sir. The Government have seen the statement of the Secretary-General of the Asian-African Legal Consultative Committee (AALCC) issued at the conclusion of the 22nd annual Meeting of the AALCC which was held in Colombo from May 25 to 30, 1981.

(b) This question may be considered at the Third U.N. Conference on the Law of Sea. Negotiations have not yet been concluded and will be continued in March 1982, whereafter the draft Convention of the Law of the Sea will be adopted and opened for signature. Under Resolution 2749(XXV) adopted on December 17, 1970, the U.N. General Assembly declared that all activities regarding the exploration and exploitation of the resources of the International Seabed Area, which are the common heritage of mankind, and the other related activities, shall be governed by international regime to be established. The Government of India and other developing countries support this view.